

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 833 of 2019

IN THE MATTER OF:

M/s Arangcons **...Appellant**

Versus

Amit Chandrakanth Shah & Ors. **...Respondents**

Present:

For Appellant: Mr. Ankit Chaturvedi, Advocate

**For Respondent: Mr. Amit Agarwal, Mr. Sahil Raveen, Ms. Aanchal Tirmani
and Mr. Rahul Kureja, Advocates
Mr. Sanjay Gupta and Ms. Chaitra Bhat, Advocates for
Respondent No. 1**

WITH

Company Appeal (AT) (Insolvency) No. 860 of 2019

IN THE MATTER OF:

Santhosh Ramalingam & Ors. **...Appellants**

Versus

Amit Chandrakant Shah & Anr. **...Respondents**

Present:

For Appellant:

**For Respondent: Mr. Krishnendu Dutta, Mr. Amit Agarwal, Mr. Sahil
Raveen, Ms. Agnchal Tirmani and Mr. Rahul Kureja,
Advocates.
Mr. Sanjay Gupta and Ms. Chaitra Bhat, Advocates for
Respondent No. 1**

WITH

Company Appeal (AT) (Insolvency) No. 985-986 of 2019

IN THE MATTER OF:

Shri. Akash Gupta **...Appellant**

Versus

Shri. Amit Chandrakant Shah.

Resolution Professional of M/s BCIL Zed

Ria Properties Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Samir Malik, Ms. Bani Dikshit and Mr. Prashant Rana,
Advocates**

**For Respondent: Mr. Krishnendu Dutta, Mr. Amit Agarwal, Mr. Sahil
Raveen, Ms. Aanchal Tirmani and Mr. Rahul Kureja,
Advocates
Mr. Sanjay Gupta and Ms. Chaitra Bhat, Advocates for
Respondent No. 1**

WITH

Company Appeal (AT) (Insolvency) No. 1172-1173 of 2019

IN THE MATTER OF:

Shri. Akash Gupta

...Appellant

Versus

Shri. Amit Chandrakant Shah.

Resolution Professional of M/s BCIL Red

Earth Developers India Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Samir Malik, Ms. Bani Dikshit and Mr. Prashant Rana,
Advocates**

**For Respondent: Mr. Krishnendu Dutta, Mr. Amit Agarwal, Mr. Sahil
Raveen, Ms. Aanchal Tirmani and Mr. Rahul Kureja,
Advocates
Mr. Sanjay Gupta and Ms. Chaitra Bhat, Advocates for
Respondent No. 1**

ORDER

17.02.2020 Parties to complete pleadings in *Company Appeal (AT) (Insolvency) No. 985-986 of 2019* and *Company Appeal (AT) (Insolvency) No. 1172-1173 of 2019*. Replies, if not already filed be filed by 28th February, 2020.

Company Appeal (AT) (Insolvency) Nos. 833, 860, 985-986 & 1172-1173 of 2019

Rejoinders, if any, may be filed by 6th March, 2020.

Learned counsel for the Appellants in *Company Appeal (AT) (Insolvency) No. 860 of 2019* states that this Tribunal had given stay to the directions issued in the impugned order requiring the allottees to pay additional amount over and above which was the contract originally with 'Corporate Debtor'. Learned counsel states that in spite of this the 'Successful Resolution Applicant' has sent form to the present Appellants asking them to sign the same agreeing to higher amounts for per Square Feet. Leaned counsel for the 'Successful Resolution Applicant' states that he will give suitable advice to the 'Successful Resolution Applicant'.

Learned counsel for the parties in all these four Appeals may keep ready with them brief list of dates and events and reference to page nos. which the learned counsel want to refer at the time of arguments.

List all these four Appeals 'For Admission (After Notice)' on **23th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)